IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDER ABAD

DRIGINAL APPLICATION No.586/96

DATE OF ORDER : 28-09-1998.

Between :-

1. Muthu Azhagan

6. K.V.Laksḥmi

2. S.P.Narsing Rao

7. S.Girija Devi

3. M.Santharam Reddy

8. D.Venkateshwar Rao

4. A.Raju

9. D.Vanu Gopal

5. B.Sukanya Devi

... Applicant

· And

- 1. The Director, (Defence Research Development Laboratory), D.R.D.L. & R.C.I., Chandrayanagutta, Hyderabad-500 058.
- 2. Sri Devakinandan

... Respondents

Counsel for the Applicants : Shri S.Lakshma Reddy

Counsel for the Respondents:

Shri V.Bhimanna,CGSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN

MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR

MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

Heard Ms.V.Lakshmi for Sri S.Laxma Reddy, counsel for official the applicants. None for the/respondent. Notice has been served on Respondent No.2 but called absent.

- 2. There are 9 applicants in this DA. They are working as Technical Asst.'A' in the office of DRDL. They submit that in terms of second proviso to Rule-8 of D.R.T.C. Rules, 1995
 "if a junior is eligible for assessment having completed a minimum of residency period, all the individuals senior to him shall also become eligible for assessment." Based on that rule, the applicants submit that they are senior to Respondent No.2 and as the Respondent No.2 was allowed to be interviewed for the post of Technical Asst.'B', the applicants should also be considered for promotion as Technical Asst.'B'.
- This DA is filed for consideration of their cases for promotion from the post of Technical Asst.'A' grade to Technical Asst.'B' grade in terms of second provisor to Rule-8(1) of D.R.T.C. Rules, 1995 on par with their junior i.e. the respondent No.2 herein with all consequential benefits.
- 4. A reply has been filed in this OA. The respondents submit that the case of the respondent No.2 was considered in view of the interim order dt.1-5-96 in OA 570/96 and his case is yet to be decided. In view of the above, the applicants should wait till OA 570/96 is disposed of.
- 5. We have called for the file relating to DA 570/96.

 We find that, that DA has already been disposed of by order

 dt.4.8.98. The respondents themselves admitted that the appliance of the second contract o

cant therein i.e. the Respondent No.2 in this DA is fit for consite the post of deration for the promotion to/Technical Asst.'B'.

permitted to release the result of Respondent No.2 herein i.e.

the applicant in GA 570/96 which was kept in/sealed cover in terms, the of/interim order dt. 1-5-96 in OA 570/96. In case the Respondent No.2 i.e. the applicant in OA 570/96 is found eligible for promotion, the same should be granted to him in accordance with the rules. As the OA 570/96 has already been disposed of with the above direction, the applicants herein are also eligible for consideration for promotion to the post of Technical Asst. 'B' grade. In case Respondent No.2 is considered and fit for promotion to the Technical Asst. 'B' grade then the applicants case also should be considered and if found fit for promotion to Technical Asst.'B', they also should be promoted on par with Respondent No.2 with all consequential benefits arising there of.

7. The Original Application is ordered accordingly. No order as to costs.

B.S.JAI PARAMESHWAR)

98) Member (

Member (A)

(R.RANGARAJAN)

Dated: 28th September, 1998. Dictated in Open Court.

avl/

DA.586/96

Capy to:-

- The Director, (Defence Research Development Laboratory), D.R.D.L. & R.C.I., Chandrayanagutta, Hyderabad.
- 20 One copy to Mr. S.Lakshma Reddy, Advocate, CAT., Hyd.
- 3. One copy to Mr. V.Bhimanna, Addl CGSC., CAT., Hyd.
- 4 Sne copy to DER (A), CAT., Hyde
- 5. One duplicate copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

(A) M: NACARAGRAR.R IRHE BULL NICH BHT

- AND

THE HON'BLE SHRI B.S.DAI PARAMESHWAR:

(C)

DATED: 3 28.9 9

M.A/R.A/C.P.NS.

0.A.NO. 586 /96

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